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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 946 of 1993

DATE OF JUDGMENT: 27th August, 1993

BETWEEN:

Mr. KAV Prasad .. Applicant

AND

1. The Dy. Chief Engineer (Construction-SW),
South Central Railway,
Secunderabad-371.

2. The Chief Administrative Officer (Construction),
S.C.Railway,
Secunderabad-371.

3. The General Manager,
S.C.Railway,
Secunderabad-371.

.. Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. G.V.Subba Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. D.Francis Paul, SC for Rlys.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman)

The applicant, who retired from service on 31.8.1992
as Chief Inspector of Works, Vikarabad, filed this OA on
6.8.1993 praying for quashing the letter No.VTD-VKB.P.KAVP,
dated 28.8.1992 ~~for~~^a and for ~~a~~ consequential direction to the

contd....

Copy to:-

1. The Dy. Chief Engineer(Construction-SW), South Central Railway, Secunderabad-371.
2. The Chief Administrative Officer(Construction), S.C.Railway, Secunderabad-371.
3. The General Manager, S.C.Railway, Secunderabad-371.
4. One copy to Sri. G.V.Subba Rao, advocate, CAT, Hyd.
5. One copy to Sri. D.Francis Paul, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

TYPED BY

CHECKED BY

IN THE CENTRAL ADMIN.
HYDERABAD BENCH

THE HON'BLE MR. JUSTICE V. NEEL
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 27/8/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

O.A. No.

946/93

T.A. No.

(W.P. _____)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

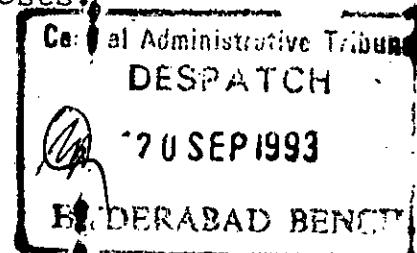
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.



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